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No. 47 of 1993

[9th June, 1993.]

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An Act further to amend the Coal Mines (Nationalisation) Act, 1973

Br it enacted by Parliament in the Forty-fourth Year of the Republic of India as follows: --

Short title.

- 1. This Act may be called the Coal Mines (Nationalisation) Amendment Act, 1993.
- Amendment of section 3 of Act 26 of 1973.
- 2. In the Coal Mines (Nationalisation) Act, 1973, in section 3, in subsection (3), in clause (a), for item (iii), the following shall be substituted, namely:--
  - "(iii) a company engaged in-
    - (1) the production of iron and steel,
    - (2) generation of power,
    - (3) washing of coal obtained from a mine, or
  - (4) such other end use as the Central Government may, by notification, specify,".